

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.15 of 1994

Thursday this the 13th day of January, 1994.

CORAM

The Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman
The Hon'ble Mr. P. V. Venkatakrishnan, Administrative Member

1. N. Madhusoodanan Nair, T.O.A. Gr. II
O/o Chief General Manager, Telecom
Thiruvananthapuram-33.
2. K. Gopinathan Pillai, TOA Gr. II
-do- -do-
3. K. Padmavathy Amma, T.O.A. Gr. III
(General) -do- -do-
4. Lekshmi Janardhanan, T.O.A.
GR. II, -do- -do-
5. M. A. Latheef Khan, T.O.A. Gr. III
-do- -do-
6. T. K. Ambika Devi, T.O.A. Gr. III
-do- -do-
7. Sulochana Bai C. TOA Gr. III
-do- -do-Applicants

(By Advocate Ms. Pearly Jose)

Vs.

1. Chief General Manager, Telecom
Kerala Circle, Thiruvananthapuram.
2. Director General, Telecommunications
Department, Sanchar Bhavan, New Delhi.
3. Union of India represented by
its Secretary, Ministry of Communications,
New Delhi.Respondents

(By Advocate Mr. Unnikrishnan rep. Sr. CGSC).

ORD E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN.

Applicants are aggrieved by Annexure A2 order
denying them the benefit of counting special pay
for fixation of pay on promotion. Annexure A2 states

that special pay will not be counted for the purpose of pay fixation. Some of the applicants have made representations and Annexure.A3 and Annexure.A4 representations are pending consideration before the second respondent Director General, Telecommunications. Without expressing any opinion on the merits, we direct second respondent to consider the representations and pass appropriate orders thereon within three months from today. Standing Counsel will forward a copy of the O.A. and the representations annexed, to that respondent for necessary action.

2. Application is disposed of with the aforesaid directions. No costs.

Dated 13th January, 1994.


P.V. VENKATA KRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

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